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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

3.12.2009

OA 529/2009

Mr. Shiv Kumar, counsel for applicant.

Heard learned counsel for the applicant. The OA stands disposed of, at admission stage itself, by a separate order.


(B.L.KHATRI)
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 3rd day of December, 2009

ORIGINAL APPLICATION No.529/2009

CORAM :

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

Mukesh Kumar Koli
S/o Shri Vasu Dev,
R/o Devpura Railway Station,
Post Dekava, Tehsil Chouth ka Barwara,
District Sawai Madhopur (Raj.).

... Applicant

(By Advocate : Shri Shiv Kumar)

Versus

1. Union of India through
General Manager,
North Western Railway,
Jaipur.
2. General Manager,
North Western Railway,
Jaipur.
3. Divisional Railway Manager,
North Western Railway,
Jaipur Division,
Jaipur.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.B.L.KHATRI

The applicant has filed this OA on the ground that the respondents have not decided his representation (Ann.A/4) for appointment on compassionate grounds as well as for the grant

of retiral dues. Through this OA, the applicant has prayed for the following relief :

"That the respondents may please be directed to consider and decide the case of applicant for appointment on compassionate grounds and further the respondents may please be directed to give the retiral dues to the applicant with interest and original application may please be allowed in the interest of justice."

2. Brief facts of the case are that mother of the applicant, Late Smt.Lakhami Devi, was holding a Group-D post and expired on 19.6.1993 while working in the Engineering Department. She had completed more than 11 years of service with entire satisfaction of the authorities. The applicant was about 5 years of age at the time of death of his mother. His date of birth is 8.7.1989. The applicant had passed 10th Class in the year 2008. After attaining the age of majority, the applicant had applied for appointment on compassionate grounds as well as grant of retiral dues, as per Ann.A/4.
3. After having considered the facts of the case, it is considered appropriate to direct the respondent No.3 to decide the representation of the applicant (Ann.A/4) within two months from the date of receipt of a copy of this order.
4. The OA stands disposed of accordingly with no order as to costs.


(B.L.KHATRI)
MEMBER (A)

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